

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.305
IB-873(ND)/2019

IN THE MATTER OF:

M/s. Ridaan and Ruhan Buildwell Pvt. Ltd. **APPLICANT/PETITIONER**
Vs.
Boulevard Projects Pvt. Ltd. **CORPORATE DEBTOR**

SECTION

U/s 7 IBC code 2016

Order delivered on 24.02.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

No one is present from either side. It is seen from the ^{earlier} orders  that the Financial Creditor has not been making his presence in the proceedings before this Tribunal. It was made clear in the previous order dated 03.12.2021 that in case the Applicant/Financial Creditor is not present on the next date of hearing, the matter shall be dismissed in default.

In view of the fact that no one is present on behalf of the Financial Creditor in today's hearing therefore the petitioner IB-873(ND)/2019 is **dismissed** in default for non-prosecution.


(BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)